

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).61806/2025

[Arising out of impugned final judgment and order dated 31-01-2008 in CRLJA No.2530/2006 passed by the High Court of Judicature at Allahabad]

IQBAL

Petitioner

VERSUS

STATE OF UTTAR PRADESH

Respondent

I.A. No. 284925/2025-CONDONATION OF DELAY IN FILING

I.A. No. 284927/2025-EXEMPTION FROM FILING O.T.

Date : 17-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Ms. Arundhati Katju, Sr. Adv.
Mr. Rajiv Mangla, AOR
Ms. Monika, Adv.
Mr. Hrithik Jarodia, Adv.
Ms. Shristi Borthakur, Adv.
Mr. Gaurav, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable in four weeks.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)